



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEETApplication No. OA 876/05Applicant (s) Bishnu Mohan Panda Respondent (s) Union of India & OthersAdvocate for Applicant (s) Ms Sanjeeb Mohanty Advocate for Respondent (s) S. K. Behera**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**

I.P.O of Rs. 50/- filed

Copy served.

Defects pointed out in
Scrutiny may kindly
be seenFor favour of Registrar
decision/consideration please.

18.5.05

LaterDefect removed.
for Registrars.on memo**REGISTER**Handwritten
Dy. Registrar 02.11.05.1. Order Dt. 03.11.2005None appears for the
Applicant. However, Mr. U.B.
Mohapatra, Learned Senior study
counsel, who has been served
a copy of this OA., is Present.It appears, the Applicant
based a departmental Proceedings
and was "Put off" from duty.
At the end, he was removed
from service during February, 2005.

SO.(J)

02.11.05

Notes of the Registry	Orders of the Tribunal
For Admission with Stay. Copy Served Bench 2.11.05 On 27.3.11.05 captioned order alongwith copies of OA sent to all members. Copies of said order prepared for counsel for both side 9/12/05 2/12	He preferred an appeal during March, 2005. Before disposal of the said appeal, Applicant has preferred this OA u/s. 19 of the A.T. Act, 1985. When the appeal is pending, this case is a premature one. The Appellate Authority, however, should, expeditiously dispose of the appeal of the Applicant; which is stated to have been filed on 22-03-2005. For the aforesaid reasons, this case being a premature one, is hereby disposed of leaving the Applicant to pursue his pending appeal. Send copies of this order, along with copies of this OA, to the Respondents. Free copies of this order be sent to Applicant in the address given in the cause title of this OA. Free copies of this order be also given to Mr. U.B. Mohapatra, Learned Senior Standing Counsel for the Union of India. for 02/11/05 Members)